

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/_____ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Darrang, Mangaldoi

Dated Guwahati, the _____ April, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJ(D) 2291 dated 30.03.2022

Madam,

With reference to the above, I am directed to inform you that , Smti Mamta Bhadani, Chief Judicial Magistrate, Darrang, Mangaldoi has been allowed to avail LTC for the current block period of 2022-2025 during the Bihu holidays of 2022 to visit Chennai along with her husband Shri Prasiddha Kr. Bora, son Shri Dhanvin Bora, mother Smti R. Devi Bhadani, father Shri Dev Raj Bhadani, (subject to fulfilling the criteria of dependent family members of her parents and subject to granting her leave by the appropriate authority) by the shortest possible route, as per existing Rules.

Smti Bhadani may be informed accordingly.

Thanking you.

Yours faithfully

scf

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/2387-2390/A, dated 05/4/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Mamta Bhadani, Chief Judicial Magistrate, Darrang, Mangaldoi with reference to her letter dated. 28.03.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

4/4/22
REGISTRAR (VIGILANCE)

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